

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SMS PARYAVARAN LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SMS Paryavaran Limited
2.	Date of incorporation of corporate debtor	January 28, 1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi and Haryana.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U41000DL1992PLC047372
5.	Address of the registered office and principal office (if any) of corporate debtor	SH-2, Vardhman Grand Plaza, Plot 7, Mangalam Place, Sector-3, Rohini, New Delhi 110085
6.	Insolvency commencement date in respect of corporate debtor	January 03, 2020 (certified copy of the Order received on 07.01.2020)
7.	Estimated date of closure of insolvency resolution process	July 01, 2020 (180 days from the Insolvency Commencement Date i.e. January 03, 2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sajeve Bhushan Deora Registration Number: IBBI/IPA-001/IP-00317/2017-18/10581
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 606, New Delhi House, 27, Barakhamba Road, New Delhi-110001 Registered e-mail address: sajeve.deora@deora.com Mobile: 9811903450, Phone: 011-43542784
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 606, New Delhi House, 27, Barakhamba Road, New Delhi-110001 Email for inviting claims: in.smsparyavaran.sbd@gmail.com
11.	Last date for submission of claims	January 17, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable 2. Not applicable 3. Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SMS Paryavaran Limited on 03.01.2020.



The creditors of SMS Paryavaran Limited are hereby called upon to submit their claims with proof on or before 17.01.2020 to the Interim Resolution Professional at the address mentioned in Para 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08/01/2020

Place: New Delhi



Name and Signature of Interim Resolution Professional
Sajeve Bhushan Deora

Regn. No.: IBBI/IPA-001/IP-00317/2017-18/10581